

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)**

**RAJYA SABHA  
UNSTARRED QUESTION No. 2670  
ANSWERED ON - 23/03/2023**

**Computerization of District Courts**

**2670. Shri Harbhajan Singh:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the status of the proposal for computerization of all District Courts in the country;
- (b) whether Punjab has been given funds for the computerization of lower courts;
- (c) if so, the details thereof;
- (d) whether courts in Punjab have been given Central assistance for development of infrastructure; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a) :The Government has launched the eCourts Integrated Mission Mode Project for computerization of District and subordinate courts in the country with the objective of improving access to justice using technology. The Phase I of eCourts was concluded in 2015. Phase II of the project started in 2015 and 18,735 District & Subordinate courts have been computerised till phase II. The detailed break-up of computerization of court complexes has been attached in Annexure-I.

(b)& (c) : Yes Sir. A sum of Rs. 54.12 crore. have been released to Punjab and Haryana High Court under the e-Courts Project Phase-II for computerization of District and Subordinate Courts

(d) & (e) : Yes Sir. The Department of Justice has been administering a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary since the year 1993-

94. Though the primary responsibility of Infrastructure development for the subordinate judiciary rests with the State Governments, the Central Government through this CSS augments the resources of the State Governments by releasing financial assistance. The scheme presently covers construction of court buildings, residential quarters, digital computer rooms, toilets and lawyers' halls in District and Subordinate Courts of all the States/UTs. The scheme allows new construction and upgradation or renovation of existing court buildings but does not allow routing maintenance or upkeep. A sum of Rs. 583.58 crore have been released to the State Government of Punjab under the scheme since 1993-94 which included a sum of Rs. 12.50 crore released during the current financial year.

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**Annexure-I**

Statement referred to in reply of Rajya Sabha Unstarred Question No.2670 for 23/03/2023 regarding Computerization of District Courts. The details of court complex and computerization of courts are as under:

S.No	High Court	State	Court Complexes	Courts
1	Allahabad	Uttar Pradesh	180	2222
2	Andhra Pradesh	Andhra Pradesh	218	617
3	Bombay	Dadra and Nagar Haveli	1	3
		Daman and Diu	2	2
		Goa	17	39
		Maharashtra	471	2157
4	Calcutta	Andaman & Nicobar Islands	4	14
		West Bengal	89	827
5	Chhattisgarh	Chhattisgarh	93	434
6	Delhi	Delhi	6	681
7	Gauhati	Arunachal Pradesh	14	28
		Assam	74	408
		Mizoram	8	69
		Nagaland	11	37
8	Gujarat	Gujarat	376	1268
9	Himachal Pradesh	Himachal Pradesh	50	162
10	Jammu & Kashmir and Ladakh	Union Territory of Jammu & Kashmir and Union Territory of Ladakh	86	218
11	Jharkhand	Jharkhand	28	447
12	Karnataka	Karnataka	207	1031
13	Kerala	Kerala	158	484
		Lakshadweep	1	3
14	Madhya Pradesh	Madhya Pradesh	213	1363
15	Madras	Puducherry	4	24
		Tamil Nadu	263	1124
16	Manipur	Manipur	17	38
17	Meghalaya	Meghalaya	7	42
18	Orissa	Odisha	185	686
19	Patna	Bihar	84	1142
20	Punjab & Haryana	Chandigarh	1	30
		Haryana	53	500
		Punjab	64	541
21	Rajasthan	Rajasthan	247	1240
22	Sikkim	Sikkim	8	23
23	Telangana	Telangana	129	476
24	Tripura	Tripura	14	84
25	Uttarakhand	Uttarakhand	69	271
	<b>Total</b>		<b>3452</b>	<b>18735</b>

